



**AMENITIES FOR  
MEMBERS OF PARLIAMENT**



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After election to Parliament, the Members become entitled to certain amenities. These amenities are provided to Members with a view to enable them to function effectively as Members of Parliament.

Broadly speaking, the amenities provided to the Members relate to salaries and allowances, travelling facilities, medical facilities, accommodation, telephones, etc. These are governed by the Salary, Allowances and Pension of Members of Parliament Act, 1954 and the rules made thereunder.

### **Salary and Daily Allowance**

With the commencement of Salary, Allowances and Pension of Members of Parliament (Amendment) Act, 2018, the amount of salary has been increased from rupees fifty thousand to rupees one lakh per mensem with effect from 1<sup>st</sup> April, 2018. The salary and daily allowance of Members shall be increased after every five years commencing from 1st April, 2023 on the basis of Cost Inflation Index provided under clause (v) of Explanation to section 48 of the Income-tax Act, 1961.

The amount of daily allowance is rupees two thousand for each day of residence on duty at a place where a session of a House of Parliament or a sitting of a Committee thereof is held.

No Member shall be entitled to the aforesaid allowance unless the Member signs the register maintained for this purpose by the Secretariat of the House of the People or, as the case may be, Council of States on all the days (except intervening holidays for which no such signing is required) of the session of the House for which the allowance is claimed.

A Member is also entitled to daily allowance for a period of such residence, not exceeding three days immediately preceding or succeeding the session of the House and not exceeding two days preceding or succeeding the sitting of a Committee, or for the purpose of attending to any other business connected with the duties as a Member of Parliament.

### **Constituency Allowance**

A Member is entitled to receive the constituency allowance at the rate of rupees seventy thousand per mensem which shall be increased in every five years commencing from 1 April, 2023 on the basis of Cost Inflation Index provided under clause (v) of *Explanation* to section 48 of the Income-tax Act, 1961(43 of 1961).

### **Office Expense Allowance**

Every Member is entitled to office expense allowance at the rate of rupees sixty thousand per mensem out of which rupees twenty thousand is for meeting expenses of stationery items and postage; and upto rupees forty thousand is paid by the Lok Sabha/ Rajya Sabha Secretariats to the person(s) as may be engaged by a Member for obtaining secretarial assistance, provided that one such person must be computer literate as certified by the Member.

## **Travelling Allowance/Travel Facilities**

### **(i) Forward Journey**

For attending a Parliament Session or meeting of a Parliamentary Committee or for the purpose of attending any other business connected with the duties as a Member from a Member's usual place of residence to the place of duty, a Member is entitled to:

#### **By Air**

Actual air fare of the airlines in which a Member travels.

#### **By Road**

**Rs. 16/- per km.**

The Member whose usual place of residence is within the radius of 300 kms. from Delhi is entitled to receive road mileage even if the place is connected by superfast/express/mail train.

The Members representing the North-Eastern states are entitled to road mileage from their usual place of residence to the nearest airport even though the places are connected by superfast/express/mail train.

### **(ii) Return Journey**

After attending a Session, Committee meeting or any other business connected with the duties as a Member of Parliament as such Member from the place of duty to the usual place of residence same as cited in the case of forward journey.

#### **Air travel facility**

A Member is entitled to avail 34 single air journeys during a year with the Member's spouse or any number of companions or relatives. The spouse/companion can travel alone eight times in a year to visit the Member. Any journey performed by the spouse, companions or relatives shall be added in computing the ceiling of 34 air journeys.

The balance of unused air journeys for a year shall be carried over to the following year. In case a Member performs more than 34 air journeys in a year, the Member is allowed to adjust not exceeding 8 air journeys available for the next year.

#### **Rail Travel Facilities**

(a) A Member, on the strength of the Member's Identity Card, is entitled to travel at any time by any railway in India in first class air-conditioned or executive class. The Identity Card issued to the Member is non-transferable.

(b) The Identity Card also entitles a Member to be accompanied by one person in air-conditioned two tier, when the Member travels by rail.

The spouse of every Member is entitled to travel :

- (i) One free non-transferable railway pass to travel in first class air conditioned or executive class in any train, and if travelled by air, an amount equal to the air fare, from the usual place of residence of a Member to Delhi and back during Parliament session subject to 8 such journeys in a year.
- (ii) The spouse is entitled to travel in first class air conditioned or executive class in all the trains with the Member from any place in India to any other place in India. A Member having no spouse is entitled to accompany with any other person in lieu of spouse in any train in first class air conditioned or executive class from any place in India to any other place in India in addition to the facility already available to the Member in respect of one companion in AC-II tier.

### **Accommodation**

In order to meet adequately the needs of Members for residential accommodation a separate pool of residences for Members has been established and allotment of residences to Members from this pool is made by the Accommodation Sub-Committee/Chairperson authorized by the House Committee, Lok Sabha. Arrangements for accommodation are made according to the criteria laid down by the House Committee.

Every Member is entitled to a licence-free flat or hostel accommodation throughout the Member's term of office. Where a Member is allotted a housing accommodation in the form of a bungalow at the Member's request, the Members shall pay full normal licence fee, if the Member is entitled to such accommodation.

Every Member is entitled without payment of charges to the supply of water upto 4000 kl per annum and electricity upto 50,000 units (25,000 units measures on light meter and 25,000 units on power meter or pooled together) per annum beginning from 1st of January every year in respect of residence allotted to a Member in Delhi. The above facilities are also extended to a Member residing in a private accommodation in Delhi. The unutilized units of electricity and water in kilolitres are carried over to subsequent years and any excess consumption of electricity and water units in a particular year adjusted from the units of electricity and water in kilolitres available to the Member for the next year.

### **Retention of Residential Accommodation after ceasing to be a Member of Lok Sabha**

Members of Lok Sabha or their families can retain Government Accommodation for a maximum period of one month after their retirement, resignation/removal, or ceasing to be a Member of Lok Sabha, on payment of the same rent, if any, which they were paying immediately before the occurrence of any of the events mentioned above.

The family of a deceased Member of Parliament may retain Government accommodation for a maximum period of six months from the date of death of such a Member.

The family of a deceased Member is entitled to consume the balance units of electricity and water in kiloliters available to such Member for that particular year at the residence allotted to him during his term of office within a period of one month from the date of his death.

Other facilities enjoyed by Members include washing of sofa covers and curtains every three months; furniture within the monetary ceiling of Rs.80,000 in respect of durable furniture and Rs.20,000 for non-durable furniture; and also 25 per cent remission in the rents on account of any improvement or addition made to it or any additional service provided thereto by way of furniture, electrical equipment and other services.

### **Telephone Facilities**

A Member is entitled to have three telephones without payment of installation and rental charges, out of which at least one telephone should be installed at a Member's residence or office in Delhi and one at a Member's usual place of residence or a place selected by the Member in the Member's constituency or the State in which the Member resides; the third telephone can be installed at either of the aforesaid place. 50,000 local calls during a year are free to the Member on each of the three telephones. However, Chairperson of a Parliamentary Committee is exempted from payment of any charges for local calls made from any one telephone installed at a Member's residence in Delhi/New Delhi.

These 50,000 free local calls can be clubbed together which comes to 1,50,000 local calls in a year. A Member may use any number of telephones for availing the aforesaid 1,50,000 free local calls subject to the condition that the telephones are in the name of Member and the installation and rental charges of additional telephones are borne by the Member.

Every Member is also entitled to one mobile phone connection of MTNL and another mobile phone connection of MTNL/BSNL or any private mobile operator, in case MTNL/BSNL services are not available, with national roaming facility for utilization in the constituency and the calls made from these mobile phones are adjusted from the above-mentioned 1,50,000 free local calls available to him/her on three telephones. However, the registration and rental charges for private mobile connection are borne by the Member.

The excess calls made by a Member are adjustable from the free local calls available to a Member on three telephones for the next year. Likewise, the unutilized calls of a year are carried over to the subsequent years till the seat of a Member becomes vacant.

A Member is also entitled to avail broadband facility from MTNL/BSNL on any one of the above-cited three telephones subject to the condition that only upto Rs.1,500/- per month are paid by the Government towards the charges of this facility directly to MTNL/BSNL.

A Member may avail additional broadband facility with download speed 1Mbps unlimited in lieu of ten thousand surrendered calls out of 1,50,000 free quota provided to Hon'ble Member per annum.

### **Retention of Telephone by Family in case of Death of Member**

Where a Member dies during the term of his office, his family shall, for a period of not exceeding two months from the death of the Member be entitled to retain the Telephone.

## **FTTH Facilities**

A Member is entitled to avail high speed broadband on the Fibre to the Home (FTTH) with wi-fi services at a Member's residence in Delhi from the Mahanagar Telephone Nigam Limited and shall not be liable to make payment up to a maximum of rupees two thousand two hundred per mensem, which shall be paid directly to the Mahanagar Telephone Nigam Limited towards charges for this facility. (*The Gazette of India Notification no. 197 dated 28.3.2018*).

## **Medical facilities**

The Central Government Health Scheme as applicable to Class-I Officers of the Central Government Servants in Delhi and New Delhi, has been extended to Members of Parliament with effect from 16<sup>th</sup> November, 1959. A Member and the Member's family are entitled to free medical treatment on a monthly contribution of Rs. 1000. Dispensaries for providing treatment mainly to Members exist in the North Avenue, South Avenue, Telegraph Lane, Pandara Road, Dr. Zakir Hussain Road, First Aid Post in Vitthalbhai Patel House and First Aid Post, Narmada Block, Dr. B.D. Marg. A First Aid Post in Parliament House and a Medical Centre in Parliament House Annexe are also functioning for rendering medical aid to Members in cases of emergency or sudden illness.

## **Advance for the purchase of conveyance**

A Member is entitled to an advance not exceeding rupees four lakh or the actual price of the conveyance intended to be purchased, whichever is less. However, no advance is admissible when a conveyance has already been purchased and paid for in full. Recovery of the said advance together with interest thereon, as applicable on loan to Government servants, shall be made from the salary bill of the Member in not more than 60 equal monthly installments which shall not extend beyond the tenure of the Membership of a Member.

## **Facilities to Physically Incapacitated Members**

A Member who is physically incapacitated shall be entitled to:

- (a) By Air: One additional air fare for the accompanied person.
- (b) By Rail: A companion in the same class in which the Member travels in lieu of the air-conditioned two tier class railway pass.
- (c) By Road: One road mileage.

In case a physically incapacitated Member who cannot perform journey by rail or air, a Member is entitled to road mileage for the entire journey performed by the Member by road.

## **Facilities to Members of pre-maturely dissolved Lok Sabha**

If a Lok Sabha is dissolved pre-maturely, the Members of the dissolved Lok Sabha are entitled to consume the unutilised telephone calls, electricity units and water units from the date of dissolution of the Lok Sabha to the constitution of subsequent Lok Sabha. Further, if a Member is re-elected in subsequent Lok Sabha, a Member is entitled to adjust the excess telephone calls, electricity/water units consumed during the intervening period from the quota for the first year of the subsequent Lok Sabha.

## **FACILITIES TO EX-MEMBERS OF PARLIAMENT**

### **Pensionary Benefits**

Every person who has served as a Member of the Provisional Parliament or either House of Parliament for any period is entitled to pension @ Rs. 25,000/- per month with effect from 1.4.2018. Where any person has served the Parliament for a period exceeding five years, a Member shall be entitled for an additional pension @ Rs. 2000/- per month for every year in excess of five years. For the purpose of calculation of years for determination of additional pension, the period of nine months or more is rounded off to one complete year.

Where an ex-Member is also entitled to any other pension which is outside the purview of Salary, Allowances and Pension of Members of Parliament Act, 1954 (MSA Act), a Member shall be entitled to receive the pension as ex-Member in addition to such other pension.

Where any person entitled to pension as ex-Member of Parliament is elected to the office of the President or Vice-President or is appointed as Governor or Administrator or becomes a Member of Council of States or House of the People or any State Legislature or metropolitan council or is employed on a salary under the Central or any State Government or any corporation owned or controlled by Central/State Government or any local authority or becomes otherwise entitled to any remuneration from such Government, corporation or local authority, such person shall not be entitled to any pension as ex-Member of Parliament. However, if the salary/remuneration so payable to such person is less than the pension payable as ex-Member of Parliament, such person shall be entitled only to receive the balance as pension.

### **Family pension to spouse/dependent of deceased Member/Ex-Member**

The spouse or dependent of a deceased Member/ex-Member is entitled for the remaining period of the Member's life to receive family pension equal to one-half of the pension otherwise admissible to the deceased Member/ex-Member at the time of his/her death. The dependent shall get family pension subject to fulfillment of conditions as stipulated in section 2(aa) of the MSA Act.

If the spouse/dependent is entitled to any other pension under MSA Act, the Member will not be entitled to receive family pension.

### **Rail Travel Facility**

Under Section 8AA of the MSA Act, an ex-Member is entitled to travel in any train in air-conditioned two tier class along with a companion or in air-conditioned first class if an ex-Member travels alone, on the strength of ex-MP identity card issued to the ex-MP by Lok Sabha/Rajya Sabha Secretariat.



## **Steamer Facility**

An ex-Member of Parliament who had represented Andaman & Nicobar Islands or Lakshadweep is entitled to travel by the highest class of accommodation in any steamer sailing between the A&N Islands or Lakshadweep, as the case may be, and from Islands to Mainland in India on the strength of authorization issued to this effect by Lok Sabha/Rajya Sabha Secretariat.

## **Medical Facility to Ex-MPs**

Central Government Health Scheme is applicable to *ex*-Members residing in cities covered by CGHS on payment of contribution at the same rate as they were paying as Member of Parliament. This facility is obtained by *ex*-Member direct from Director-General (CGHS), Ministry of Health & Family Welfare, Government of India, New Delhi.

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